RAJYA SABHA

Tuesday, the 4th June, 1991/The 14th Jyaistha, 1913 (Saka)

The House met at eleven of the clark, Mr. Chairman in the Chair.

OBITUARY REFERENCE

R. CHAIRMAN: I refer with pro--ad sorrow to the passing away of ari P. K. Kumaran, a former Memof this House on 4th May, 1991. Shri Kumaran was born at Telnerry in Kerela in June, 1921 and ad his education at Government rennen College Tellicherry. He represented the State of Andhra Praesh in this House from April 1932 , April 1968. A social worker and bour leader, Shri Kumaran always jught for the cause of the working lass and down-trodden people. Shri iumaran served as a Railway emloyee from 1939 to 1950, but left his ob to take active part in tradenion activities. He had been closely remacted with trade union movenents since 1945. He attended thus lifth Congress of World Federation of Trade Unions held in USSR in December, 1961. During the period if his membership of the Rajya Sabha he espoused the cause of the working class.

We deeply mourn the passing away Shri P K, Kumaran.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute.)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our deep sense of sorrow and profound sympathy.

PAPERS LAID ON THE TABLE

Statement showing the Bills passed by the Houses of Parliament during the Hundred and Fifty seventh session of the Rajya Sabha and assented to by the President

on the Table a Statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Fiftyseventh Session of the Rajya Sabha and assented to by the President.

[Placed in Library. See No. LT-2318] 91]

- I, Report and Accounts (1987-82) of the Tea Trading Corporation of India Limited, Calcusta and related papers.
- II. Report and Accounts (1968-89) of the India Tea and Regtaurants Limited, Bembay and related papers.

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUS-TICE (SHRI SUBBAMANIAN SWA-MY): Sir, I lay on the Table—

- (I) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
 - I. (a) Sixteenth Annual Report and Accounts of the Tex Trading Corporation of India Limited, Calcutta, for the year 1967-88, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-2319/ 91 for (a) and (b)]

- II (a) Annual Report and Accounts of the India Tea and Restaurants Limited, Bombay, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Company,

3 Papers laid [RAJ]
[Placed in Library. (See No. LT-2320/91 for (a) and (b)]

- (II) Statement (in English and Hindi) giving reasons-for the delay in laying the papers mentioned at (I) above. [Placed-in-Library. See No. LT-2320/91]
- I. The Deihi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991)
- II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991)
- III. The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991.
- IV. The Code of Criminal Procedure (Amendment) Ordinance, 1991 (No. 4 of 1991)
- V. The Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991)

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIA-MENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): Sir, I lay on the Table a copy each (in English and Hindi) of the following Ordinances under sub-clause (a) of clause (2) of article 123 of the Constitution:

I. The Delhi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991) promulgated by the President on the 30th March, 1991.

[Placed in Library. See No. LT-2321/91]

II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991) promulgated by the President on the 18th April, 1991.

[Placed in Library. See No. LT-2322/91]

III The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991 (No. 3 of 1991) promulgated by the President on the 19th April, 1991.

[Placed in Library. See No. LT-2323/91]

IV. The Code of Criminal Procedure (Amendment) Ordinance, 1991 No. 4 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2323/91] - 建

V. The Terrorist and Disruptive .Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2325/91]

Statements showing the action taken by Government on the various assurances, promises and undertakings given during Sessions.

SHRI SATYA PRAKASH MALA-VIYA: Sir, I also lay a copy each (in English and Hindi) of the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the Sessions shown against each:-

- (1) Statement No. XXX-Hundred and Thirty-fifth Session, 1985.
- (2) Statement No. XXIX-Hundred and Fortieth Session, 1986.
- (3) Statement No. XXVI-Hundred and Forty-second Session, 1987.
- . (4) Statement No. XXIV-Hundred and Forty-third Session, 1987.
- (5) Statement No. XXII-Hundred and Forty-fourth Session, 1987.
- (6) Statement No. XX-Hundred and Forty-fifth Session, 1988.
- (7) Statement No. XIX-Hundred and Forty-sixth Sesion, 1988.
- (8) Statement No. XVIII-Hundred and Forty-seventh Session, and forty-eighth Session, 1988.